

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 255
28(ND)/2016

**COMP.APPL-807/2020, COMP.APPL825/2020, COMP.APPL-1/2021,
CA114/2021 & COMP.APPL/126(ND)2021**

IN THE MATTER OF:

Sh. Rajeev Behl ... **Applicant/Petitioner**

Versus

M/s. Realtech Infrastructure Ltd. & Ors ... **Respondent**

Under Section: 397/398

Order delivered on 24.03.2021

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT: Ms. Trisha Nagpal, Mr. Kunal Tandon, Ms. Kanika Jain, Mr. Yogesh Gupta Respondent No. 2,

ORDER

Vide Order dated 15.03.2021, we directed both the parties to appear in person but the Petitioner is appearing through VC and the Respondent No. 2 is appearing in person. So considering this, both the parties are directed to appear in person on 26.03.2021. This matter shall be taken after lunch as the second case.



**(L.N. GUPTA)
MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)
MEMBER (J)**